



MODERN EDUCATION SOCIETY'S  
**NEW LAW COLLEGE**  
PRESENTS



**ANURAG 2019**

*15th & 16th March*

## ANURAAG--2019

To give exposure to the literary, intellectual, communication skills of the students, we organize 'Anuraag' and Late Prin. Dr. P. W. Rege Inter-Collegiate Moot Court Competitions every year. For the current Academic Year we are organizing the said competitions as below:

Parliamentary Debate 15th March	(10 am to 12 noon)
Law Quiz 15th March	(10 am to 12 noon)
Debate 15th March	(2.00 pm to 4.00 pm)
Elocution 15th March	(2.00 pm to 4.00 pm)
Late Prin. Dr. Rege Moot 16th March	(9.00 am onward)

There shall be blend of the talent from the colleges across the streams and the students shall have a better opportunity to share and exchange the view, ideas and approaches beyond their faculties.

We solicit your students' participation in the said competition with complete enthusiasm for this wonderful exploration of their talent.

Registration fee for all above competitions shall be Rs. 3000/- which the colleges can send by Cheque drawn in the name of "Principal, New Law College, Mumbai".

**The last date of Registration shall be Monday, 28th February 2019;** and C.L. Meeting shall be held in the college on 14th March 2019 at 11.00 am

Our following Student Coordinators shall be happy and eager to extend any further assistance and information to your coordinator or participants whenever sought.

Vikas Gangurde	80821 33683	Ankita Gurav	76780 68535
Sankalp Shanbhag	94839 40444	Tejasvi Kudtarkar	98606 10679

Prof. Shivani Shelar  
Prof-in-Charge  
88506 97142  
76780 63060

Prin. N.M. Rajadhyaksha  
Principal  
98694 87411

**The participants can also register via e-mail:**  
**[newlawanuraag2019@gmail.com](mailto:newlawanuraag2019@gmail.com)**



## ANURAAG--2019

### Parliamentary Debate

### Parliamentary Debate Code of Conduct

#### RULES FOR PARLIAMENTARY DEBATE

1. Every college can send a team of two participants for the competition.
2. The debate shall be held in one round only in Hindi or English on the Bill introduced in Lok-Sabha. **The copy of the bill is attached herewith.**
3. Dress code – Participants are expected to participate in the Formals, (e.g. formal wear, kurta pyjama; girls can wear Punjabi dress, saree)
4. All the participants are required to remain present in the staff room of the college **2 hours before commencement of the competition.**
5. Two teams (one for the Ruling Party with concerned ministries allotted to the participants and the other for the opposition shall be formed 2 hours before commencement of the competition for their coordination and preparation.
6. The respective teams shall appoint from amongst themselves Prime Minister, Home Minister, Law Minister and the Leader of Opposition and intimate before commencement of the debate.
7. At least one participant from every college shall get a right to speak for or against the bill as per the team allotted to him/her.
8. All the participants shall make all addresses to the Chair and shall maintain the decorum of the House without any chaos and shall not make any personal comments against the other members to facilitate healthy debate;
9. The participants shall not mention name of their college.
10. The debate shall be adjudicated by a panel of adjudicators.
11. Speakers/participants not 'holding the floor' may not rise during a speech unless it so permitted by the Speaker of the House. The Speaker of the House shall take appropriate action against the Speakers/participants whose behaviour is interfering with the acceptable course of the debate.
12. Printed and prepared materials may be accessed during a debate. **No access to electronic media or electronic storage or retrieval devices is permitted during the competition.**
13. Every participant is expected to come prepared on both the sides and the respective teams shall coordinate amongst them. Once motions have been released, there must be no contact between debaters and any third person for any assistance. Such contact and assistance would be deemed as a ground for disqualification.
14. **How event will take place**
  - a) Swearing ceremony of new members: Any 2 or 3 participants shall be administered oath. Format of Oath will be provided.
  - b) In Zero hour General Discussion on any public matter will take place.



- c) The Bill of 2019 which has already been given to the participants shall be presented in the House, and further discussion will take place.
- d) Passing of the Bill.
- e) National Anthem.
15. There will be Three Ministers (Prime Minister, Home Minister and Law Minister) from Government and one Leader of Opposition from opposition.
- Opposition leader will speak at last
  - After the Opposition Leader's speech Prime Minister will conclude by his/her speech
  - **No M.P. is allowed to interrupt when Prime Minister's and Opposition Leader's speech is going on.**
16. Participants are allowed to decide who will be the Ministers and Opposition Leader from among themselves.
17. Every speaker/participant shall have 5 minutes, however the Speaker of the House may grant 1 extra minute grace period, during which they should conclude speech.
18. Do's and Don'ts
- Do's
- a) **Every Member of Parliament must stand when speaker enters the house.**
  - b) Every Member of the House must use parliamentary language as well as speak through the speaker.
  - c) Every Member of the House must obey speaker's order.
  - d) Member of the House can use poem in their speech( if they want).
  - e) The participants can use their stationery and any written documents.
- Don'ts
- a) No member of House is allowed to walk off from the session.
  - b) No chaos is allowed.
  - c) No abusive language.
19. No electronic instrument is allowed
20. Certificate of Honour and Prizes will be given to the **'The Best Speaker'** and **'The 2nd Best Speaker'** of the competition and Certificate of Participation shall be given to every participant.
21. Adjudicators will arrive at their decisions on an individual basis. A majority decision will prevail for each round of the competition.
22. Participants failing to turn up in time will lose the debate, unless they are so permitted by the Host College.



23. For constructive speeches, marks shall be awarded to each speaker based on the following:

a) Matter,

b) Manner,

c) Application of knowledge,

d) Effectiveness,

24. The Organising Committee's decision would be final.

(For information: participants can visit to you tube loksabha tv.)



Prof. Shivani Shelar  
Professor-in-Charge

# ANURAAG 2019

Bill No. 63 of 2019

# THE CRIMINAL LAW (AMENDMENT) BILL, 2019

## A BILL

*further to amend The Indian Penal Code, 1860 (Act No. 45 of 1860)*

BE it enacted by Parliament in the Sixty-fourth Year of the Republic of India as follows:—

### CHAPTER I PRELIMINARY

#### 1. Short title and extent-

1. (1) This Act may be called the Criminal Law (Amendment) Act, 2019.
- (2) It shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint.

### CHAPTER II AMENDMENTS TO THE INDIAN PENAL CODE

#### 2. Substitution of new sections 370 and 370A for section:

2. For section 497 of the Indian Penal Code the following section shall be substituted, namely “497.Adultery”
497. Adultery.--Whoever has sexual intercourse with a person who is and whom he knows or has reason to believe to be lawfully wedded spouse of other person, without the consent or connivance of that other person, such sexual intercourse not amounting to the offence of rape, is guilty of the offence of adultery, and shall be punished with imprisonment of either description for a term which may extend to five years, or with fine, or with both. In such case the wife or the husband with whom the adultery is committed shall also be punished as an abettor with imprisonment of either description for a term which may extend to five years, or with fine, or with both”

### CHAPTER III AMENDMENTS TO THE CODE OF CRIMINAL PROCEDURE, 1973

3. Amendment of Section 198 of the Code of Criminal Procedure, 1973
3. In the Code of Criminal Procedure, 1973 (hereafter in this Chapter referred to as the Code of Criminal Procedure), the following amendments shall be made, namely-
  - (a) in section 198, sub-section (1) clause (c), after the words figures ‘section 494 or section 495’ the words figures ‘section 497’ shall be added.
  - (b) in section 198, sub-section (2), after the words ‘the husband of the woman’ the words ‘or the wife of the husband as the case may be’ shall be added



#### **4. Amendment of Section 320 of the Code of Criminal Procedure, 1973**

4. In section 320 of the Code of Criminal Procedure, 1973 (hereafter in this Chapter referred to as the Code of Criminal Procedure), in the table for the offence of Adultery under section 497 of the Indian Penal Code in column 3 for the person by whom may be compounded, after the words 'The husband of the woman' the words 'or the wife of the husband as the case may be' shall be added.

**5. Savings:** This amendment is not applicable to any acts or commission done or committed prior to commencement of this Amendment Act.

\* \* \* \* \*

#### **STATEMENT OF OBJECTS AND REASONS**

In Indian culture and Social Ethos and Values, the institution of marriage and honesty and devotion of the spouses towards each other is very cardinal. Faithfulness towards each other is the foundation of the strong marital bonds and stability of marriage and also for sustainability of the institution of marriage, which is important not only for the parties to the marriage of their families and relatives but it is very important for the psychological and emotional upbringing of the children born to the marriage. Any illegal, immoral and unethical behaviour on the part of either of the parties to the marriage does only shake the marriage but it affects the social fabric and has impact on many other including the children born to the couple.

Adultery was included in the Indian Penal Code to avert the menace; however by the Judgement of the Supreme Court of India the Offence of Adultery under Section 497 of Indian Penal Code is struck down as unconstitutional and decriminalized. In the larger interest of the Society, it is necessary to avert such illegal, immoral and unethical conduct which is likely to affect the Society and Social Conscience.

Hence the Bill

February 20, 2019

Secretary

**ANURAAG--2019**  
**Parliamentary Debate**

**Name of Institution:**

\_\_\_\_\_

**Name of Participant No. 1**

\_\_\_\_\_

**Contact Number** \_\_\_\_\_

**Name of Participant No. 2**

\_\_\_\_\_

**Contact Number** \_\_\_\_\_

**Contingent Leader:** \_\_\_\_\_

**Contact Number** \_\_\_\_\_

**Dated .....**

\_\_\_\_\_  
**Signature Principal /Prof-In-Charge**

**Seal of Institution**



## ANURAAG--2019 LAW QUIZ COMPETITION

### RULES FOR THE LAW QUIZ COMPETITION

1. Every college can send for the competition a team of **two students of LL.B. programme.**
2. The participants shall not mention the name of their college.
3. The contest shall be conducted in **Two Rounds** and questions shall be put based on the subjects in LL.B. programme.
4. In the **First Round**, the questions shall be put to every team. The team shall answer the question asked in **15 seconds**; and the questions shall stand scrapped if the team fails to answer. The team shall get 10 marks for every correct answer and shall loose 5 marks for incorrect answer.
5. In the **Second Round**, the questions shall be put to every team. The team shall answer the question asked in **10 seconds**; and the questions shall **stand scrapped** if the team does not answer the question in the given time. For every correct answer the team shall get 10 marks and for every incorrect answer the team shall loose 5 marks.
6. The calculation of the time shall begin from end of the question put up. However the team can ask for repeat of the question but no additional time shall be granted for answering the question.
7. A team **can correct the answer**, within the time allotted for answering.
8. Certificate of Honour and Prizes **will be given to the first two Best Teams** of the competition and Certificate of Participation shall be given to every participant.
9. The judges' decision shall be final.

Prof. Shivani Shelar  
Professor-in-Charge

**ANURAAG--2019****Law Quiz**

Name of Institution:

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Name of Participant No 1—

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Contact Number 

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Name of Participant No. 2—

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Contact Number 

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Contingent Leader: 

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Contact Number 

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Dated .....

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Signature Principal /Prof-In-Charge

Seal of Institution

**ANURAAG 2019**



**ANURAAG--2019****Debate Competition****RULES FOR THE DEBATE COMPETITION**

1. Every college can send two participants to speak on any one of the proposition, one each for and against the proposition.
2. Every Participant will be given **Five Minutes** each.
3. The participants shall not mention the name of their college.
4. The language for the competition will be English/Hindi/Marathi.
5. A warning bell shall be rung at the end of four minutes; and the final bell shall be rung at the end of the five minutes be rung. If the participant continues further, the participant will get negative marks.
6. **Topics for the Debate Competition:**
  1. 'Tripple Talaq should not be criminalised'
  2. 'Compulsion on Attendance in Universities and Colleges should be scrapped'
  3. 'In India 'Parliamentary Form of Democracy' needs to be replaced by 'Presidential Form of Democracy'
7. The Judges decision shall be final.
8. Certificate of Honour and Prizes will be given to '**The Best Debater**' and '**The 2nd Best Debater**' of the competition and Certificate of Participation shall be given to every participant.
9. The participants shall be judged on the criterion of 10 marks each:
  - a) Contents of Speech,
  - b) Modulation of Contents,
  - c) Diction and Clarity,
  - d) Choice of Words, and
  - e) Overall Presentation,

Prof. Shivani Shelar  
Professor-in-Charge

**ANURAAG--2019**  
**Debate competition**

11.

Debate Proposition

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Name of Institution:

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Name of Participant No 1 (In favour of the Proposition) -

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Contact Number

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Name of Participant No. 2 (Against the Proposition) -

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Contact Number

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Contingent Leader:

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Contact Number

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Dated .....

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Signature Principal /Prof-In-Charge

Seal of Institution



## ANURAAG--2019

### Elocution Competition

#### RULES FOR THE ELOCUTION COMPETITION

10. Every college can send one participant.
11. The participants shall not mention the name of their college; but shall mention the topic chosen by them before starting their speech.
12. Participants will be given **Five Minutes** to speak on any one of the topics.
13. The language for the competition will be English/Hindi/Marathi.
14. There shall be three Judges, and their decision shall be final.
15. A bell shall be rung at the end of four minutes as a warning to the participant to conclude by the end of the fifth minute.
16. At the end of the fifth minute, another bell will be rung. If the participant continues further, the participant will get negative marks.
17. Topic for the elocution are
  - a) **Reform in Legal Education System,**
  - b) **Challenges before youth in 21st Century,**
  - c) **Efficacy of Public Health Care Facilities in Mumbai,**
18. Certificate of Honour and Prizes will be given to **'The Best Orator'** and **'The 2nd Best Orator'** of the competition and Certificate of Participation shall be given to every participant.
19. The participants shall be judged on the criterion of 10 marks each:
  - a) Contents of Speech,
  - b) Modulation of Contents,
  - c) Diction and Clarity,
  - d) Choice of Words, and
  - e) Overall Presentation,

Prof. Shivani Shelar  
Professor-in-Charge

**ANURAAG--2019**  
**Elocution Competition**

**Name of Institution:**

\_\_\_\_\_

**Name of the Participant-**

\_\_\_\_\_

**Contact Number**

\_\_\_\_\_



**Contingent Leader:** \_\_\_\_\_

**ANURAAG 2019**

**Contact Number** \_\_\_\_\_

**Dated .....**

\_\_\_\_\_  
**Signature Principal /Prof-In-Charge**

**Seal of Institution**



## ANURAAG--2019

### Late Prin. Dr. P.W. Rege Moot Court Competition

Late Prin. Dr. Rege was a legendary figure in the field of law. Dr. P. W. Rege was an erudite scholar and one of the best academicians in legal education. He was the youngest person to become a Principal of any Law College in India. He was the Dean of the Faculty of Law of Mumbai University and contributed immensely to the development of legal education in India.

His lectures, presentations and opinions were highly commended not only by his students, fellow Professors but eminent jurists and judges alike all over India. His articles, Papers and books were referred not only by the students but also by the Courts while delivering judgments. His book on the Negotiable Instruments Act is a legal classic. Dr. Rege perhaps is the only author who has not only analysed the judgments on the subject but has also shown the intellectual honesty to criticize the judgments where necessary. Although Dr. Rege is no more in this world, his light still continues to guide his students even to this day.

We are proud to conduct a Moot-Court Competition in memory of and in the name of late Prin. Dr. P. W. Rege. The details of the competition and the rules and regulations are attached herewith. The competition shall be held on **16th March 2019** at 9.00 am at the New Law College, Mahim, Mumbai.

You are, therefore, requested to ensure the participation of your college in the Competition.

Yours faithfully,  
Prin. N. M. Rajadhyaksha  
Dated 19-01-2019,

## **1. General**

- 1.1 The competition shall be held on **16th March 2019** as per the schedule attached herewith.
- 1.2 Every college shall send only one team comprising of two speakers only, who are bonafide students of either of the Law Programmes.
- 1.3 The colleges shall not change their team member/s after submission of Registration Form, without the prior permission of the organizing college.
- 1.4 The dress code for the competition and all the functions shall be as per the prescribed uniform under the Advocates' Act.

## **2. Competition Rounds:**

- 2.1 The competition shall be held in two rounds:
  - (a) Preliminary Round and
  - (b) Final Round,
- 2.2 The Brief No. 1 attached herewith shall be for the Preliminary Round while Brief No. 2 shall be for the Final Round of the Moot Court Competition.
- 2.3 A draw of lots for preliminary round will be held **at 9.00 am** in the office of the Principal, New Law College on **16th March 2019**, to decide the teams on the either side and the sides on which they shall argue.
- 2.4 The four teams who score the highest total marks will advance to the Finals.
- 2.5 In case of a tie, the team with a higher scores in 'Knowledge of Law' and 'Answers to Questions' of the bench will advance to the Finals.
- 2.6 A draw of lots for the Final Round will be conducted after the Preliminary Round to decide the sides and opposing teams immediately.
- 2.7 The Best Team and The Second Best Team shall be declared after the final round.

## **3. Oral Submissions**

- 3.1 As specified hereinabove at clause 1.2, each team shall have two speakers who shall further divide the oral submissions between themselves.
- 3.2 Each team will have a maximum of 20 minutes to present their Oral Submissions. This would include the time that each team may want to reserve for their rejoinder / sur-rejoinder however no speaker can speak for more than 12 minutes.
- 3.3 At no point of time during the competition any speaker shall reveal the identity of their college/institute by any means whatsoever.
- 3.4 The participants are requested to bring with them the authorities/case laws on which they want to rely during the arguments.



- 3.5 **Any memorials or detailed pleadings will not be accepted.** The participants, if they so wish, can submit 'Synopsis of the Arguments' (not exceeding three pages) and photo-copies of the Case-laws relied upon.
- 3.6 At the commencement of the moot, each team must notify to the Court Officer the division of time between the two speakers. However, the Judges, solely at their discretion, may allow the participants to give rejoinder/sur-rejoinder.
- 3.7 Two minutes before the completion of the allocated time for each speaker there will be a warning bell, and at the completion of the allocated time for each speaker there will be a final bell.
- 3.8 If any speaker continues to speak after the completion of his / her specified time, the same may attract negative marking at the discretion of the judges; however, the judges may permit and allocate additional time.
- 3.9 During the course of oral submissions the participants can neither submit any material containing pictorial representation whatsoever, nor make any audio /visual representation nor will be allowed to use laptops or any other technical or mechanical device during their oral submissions.
- 3.10 If at any instance a submission is made with any material in violation of the rules mentioned in the above clauses the team may be disqualified or marks allotted may be deducted.

#### 4. Awards:

- 4.1 The 'Late Prin. Dr. P. W. Rege Moot Court Competition' Rotating Trophy shall be given to the Winning Best Team College, which shall be returned before the next Competition.
- 4.2 The participants of the **Best and Second Best Teams** shall be awarded Individual Trophies and cash prizes of Rs. 2000/- and 1500/- respectively;
- 4.3 **The Best and the Second Best Speakers shall be awarded individual Trophies.**
- 4.4 Certificates shall be given to all the winners and all other participants.

#### 5. Marking Criteria:

- 5.1 Each speaker will be marked on a total of 100 marks in each round and the team total will be the aggregate of the total of the both the speakers
- 5.2 The decision of the judges as to the marks allotted to any team shall be final.
- 5.3 The following will be the Marking Criteria:

<b>1. Knowledge of Law</b>	<b>20</b>
<b>2. Application of Law to Fact</b>	<b>20</b>
<b>3. Ingenuity and Ability to answer Questions</b>	<b>20</b>
<b>4. Court Etiquettes and language used</b>	<b>15</b>
<b>5. Use of Authorities and Precedents</b>	<b>10</b>

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**Total 100**

## PRIN. DR. P. W. REGE MOOT COURT COMPETITION

### Competition Schedule

<b>28th February 2019</b>	Last date of sending entries	upto 12.30 pm
<b>14th March 2019</b>	Draw of lots	11.30 am
<b>16th March 2019</b>	Registration and Break-fast	8.00 am
	Preliminary Round	9.00 am
	<b>Lunch Break (After the preliminary round)</b>	
	Final Round	2.00 pm
	Valedictory Function	4.00 pm

# ANURAG 2019



**Late Prin. Dr. P.W. Rege Moot Court Competition**

Name of Institution:

\_\_\_\_\_

Name of the Mooter No 1–

\_\_\_\_\_

Contact Number \_\_\_\_\_

Name of the Mooter No. 2–

\_\_\_\_\_

Contact Number \_\_\_\_\_

Dated .....

\_\_\_\_\_  
Signature Principal /Prof-In-Charge

Seal of Institution



**ANURAAG 2019**

**Brief No. 1**  
**(for Preliminary Round)**

**MurlidharKokane V/s State of Maharashtra**

1. Mr. Tavde is a resident & secretary of Gurukrupa Society. The Society comprises of 5 buildings with 10 floors each, 1 garden and a swimming pool. Nearly 150 families stay in the Society. The gate of the Society opens onto the main road, which is connected to the highway and the compound is shared with a biscuit factory.
2. This biscuit factory is on a 15-acre land, surrounded by a beautiful botanical garden and rare species of trees. This factory is famous for hosting field trips to schools in the vicinity. The biscuits are popular with the locals, even though they are not of an established brand.
3. In 2015, Mr. Tavde, on behalf of the Society, filed a complaint with the District Magistrate, against the air and noise pollution and emission of peculiar smell from the biscuit factory. Mr. Tavde contended that the poor health of the residents in the Society is attributable to the obnoxious smell and constant fumes emitted from the factory throughout the day. Further, Mr. Tavde argued before the District Magistrate that it is the Fundamental Right of the people to breathe pollution free air.
4. Mr. Murlidhar Kokane owner of the biscuit factory argued that the Society previously had a separate compound wall, at a distance of 500 metres from the compound wall of the factory. The Society however, demolished the wall in 2012 in order to increase the expanse of the Society's garden. Pursuant thereto, the compound wall came to be shared and may be the reason for the alleged nuisance. Mr. Murlidhar Kokane further argued that the factory has been in existence for more than 10 years and is as such not liable, since there has been no change in the ingredients or manufacturing process for the last 10 year and that the so-called problem has started only after demolition of the compound wall by the Society.
5. The Magistrate ordered to keep the factory open in shifts and stop the manufacturing process from 6 p.m. to 6 a.m. The Sessions Court however, ordered for closure of the factory, on the ground that it was nuisance to the public at large. Mr. Murlidhar Kokane has filed a revision petition against the order of the Sessions Court.